

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 58/2020-

6330

Dated: 05/05/2020

From: Member Secretary
To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Subject: O.A. No. 58 of 2020 titled as Ghopla Ram v/s State of H.P. & ors, pending before the Hon'ble NGT.

Sir,

Kindly refer to order dated 04-03-2020, passed by the Hon'ble National Green Tribunal, in the above-cited matter wherein it was directed that:-

".....Grievance in this application is against a stone crusher being operated at Khasra No.844, 845, Bhunter Tehsil, Kullu District, Himachal Pradesh in violation of environmental law. The applicant has relied upon photographs and correspondence on the subject. Reliance has also been placed on order of this Tribunal dated 10.12.2015 in O.A No. 191/2014, Gopala Ram v. The State of Himachal Pradesh, laying down that consent/ EC are required for stone crushers and such consent/EC should be given only if there are anti-pollution devices and other safeguards. This has not happened in the present case. Before considering the allegation of the applicant, we find it necessary to require a factual and action taken report from the H.P State PCB before the next date by email at judicial-ngt@gov.in....."

In compliance of aforecited order, it is submitted that area Regional Officer, Kullu, HPSPCB was directed to look into the matter and submit the action taken report. The Regional Officer, Kullu has submitted the report regarding M/s Bhawani Stone Crusher, P.O. Bajaura, District Kullu on 02.05.2020. Copy of the Report is annexed as Annexure R-1.

Reportedly the unit has complied previous order of Hon'ble NGT dated 10.12.2015 and has obtained Environment Clearance which was granted to the unit by the competent authority on 26.11.2016. The Renewal of Consent to Operate was granted on 10.05.2016 after the unit had installed necessary pollution control devices. The unit has also obtained Permanent Registration from Industries Department and further applied for renewal of consent to operate which is under process by Regional Office, HPSPCB, Kullu, on merits.

Reportedly the unit is being inspected on regular basis and as per analysis report no. A-72 dated 02.09.2019 the air quality result was within prescribed limits. The value of SPM was observed at 216 ug/m³ and as per self-monitoring report of the sample collected on 17th & 18th February 2020, it was within prescribed limits, which are enclosed with the report.

The unit was reportedly inspected on 29.04.2020 and it was found that pollution control devices viz. sprinklers were installed and functional, wind blocking wall was in place with appropriate height, the sprinkling on the truck-plying area was observed, trees are planted along the wall for further control of fugitive emission towards the farms. Photographs of installed pollution control devices by the unit are annexed as Annexure R-2.

The report annexed as Annexure R-1 may kindly be taken on record please. The State Board shall continue surveillance/monitoring of the said unit and in case found violating, action shall be taken as per law.

(Enclosed: as above)

Yours faithfully,

(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla

Tel. No. 0177-2673766

Annexure R-1



H.P. STATE POLLUTION CONTROL BOARD
Regional Office: HIMUDA, Shopping Complex Hall No-5, Beasa Moar-
Kullu Distt-Kullu, Pin-175101 (Phone: 01902-223149)
Website: <http://hppcb.nic.in> e-mail: pcbokullu@gmail.com

No. PCB /RO Kullu(520)Vol- II/M/S Bhawani Stone Crusher/2020-68 Dated- 2/5/2020

To

The Member Secretary,
HP State Pollution Control Board,
Phase III, New Shimla, H.P.

Subject: - Regd.- Orders passed by Hon'ble NGT in O.A. No. 58/2020 titled Ghopla Ram Vs State of HP & Ors.

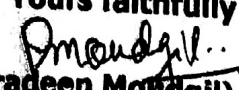
Sir,

This is in reference to the order issued by the Hon'ble NGT in O.A. No. 58/2020 (I.A. No. 116/2020) titled as Ghopla Ram versus State of Himachal Pradesh & Ors. Dated 04.03.2020. In this context it is to submit that the action taken w.r.t. earlier order passed by the Hon'ble NGT in O.A. No 191/2014 dated 10.12.2015 is as below :-

- The Environment clearance has been granted to the unit vide Endst No. HPSEIAA/2015/402/-M/s Bhawani Stone Crusher- 387 dated 26.11.2016 for Extraction of stone capacity 19,080 TPA, Mining Area 9.18 Bigha (copy enclosed).
- The Renewal of consent to Operate has been granted to the unit after necessary pollution control devices as directed by the Hon'ble NGT like fixation of water sprinklers, raising of the wind blocking walls of appropriate height and properly covering conveyor belts vide H.O. Letter no. HPSPCB/PCB-ID15516-2749-51 dated 10.05.2016 valid till 31.03.2018 and further renewed vide H.O. letter no. HPSPCB/PCB-ID 15516- 15487-89 dated 12.09.2018 valid till 19.01.2019. Further application for renewal of consent to operate up to 20.09.2020 is under process on stock basis w.r.t. Permanent registration issued from department of industries vide letter no. EndstNo. Udyog-Bhu/Regn/Kullu/Bhawani St. Cr -11274 date 20.03.2020 valid till 20.09.2020.
- The unit was inspected on regular basis and latest Air quality result of the State Board is within the prescribed limit vide analysis report no. A-72 dated 02.09.2019 and the value observed of SPM as $216.00 \mu g/m^3$ and as per self-monitoring report the of the sample collected on 17th & 18th February, 2020 is within the prescribed limits (copy enclosed).
- The pollution control device as sprinklers were found in placed and functional, wind blocking wall is in placed with appropriate height, the sprinkling on the truck plying area observed, trees has been planted along the wall for further control of fugitive emission towards the farms as per the inspection conducted on 29.04.2020 (status of PCD's photographs enclosed).

This is submitted for favor of kind information and furtherer necessary action, please.

Encis: As Above

Yours faithfully

(Er. Pradeep Moudgil)
AEE, HPSPCB, Kulu



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State Level Environment Impact Assessment Authority
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2015/402- M/s Bhawani Stone Crusher

Dated:

2016

To

Sh. Ravinder Gupta,
M/s Bhawani Stone Crusher,
Village-Bajaura, Post Office-Bajaura,
Tehsil-Kullu, District-Kullu, Pin-171012, Himachal Pradesh- 171012,
Phone No. 98160-24645.

**Subject: Project proposal for Extraction of Stone by M/s Bhawani Stone Crusher -
Environmental Clearance-reg.**

Sir,

This has a reference to your application dated nil seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44th Meeting held on 1st to 5th April, 2016. The said project involves following salient features:

- | | |
|---|--|
| a. Project type | : Extraction of Stone. |
| b. Project Location | : Khasra number 2978 falling at Mauza/Phati Dyar Kothi Kot Kandi, Tehsil & District-Kullu, Himachal Pradesh. |
| c. Project Capacity | : 19,080 TPA. |
| d. Mining Area | : 9.18 Bighas, 0.8012 ha (Private land) |
| e. Working Plan | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| f. EMP costs | : Capital Cost: Rs.1.10 lakhs; Recurring cost: Rs. 0.45 lakhs (under EMP)
Capital Cost: Rs.0.80 lakhs; Recurring cost: Rs. 0.18 lakhs (under CSR) |
| g. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC | : 7 Years from date of issue. |

The SEIAA examined the proposal in its 25th Meeting held on 8th April, 2016 and considered the recommendations made by SEAC in its 44th Meeting held on 1st to 5th April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

- i. Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- ii. The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- iii. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Bhawani Stone Crusher 1/4

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- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
 - v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
 - vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB, SPCB regularly.
 - vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 - viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
 - ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
 - x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 - xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
 - xii. No drilling and blasting operation shall be carried out.
 - xiii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
 - xiv. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
 - xv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 - xvi. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
 - xvii. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data,

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- iv. topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
 - v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
 - vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 - viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
 - x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
 - xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
 - xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
 - xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 - xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
 - xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
 - xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in

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plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO₂) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall construct and maintain toilet for panchayat under proposed CSR activities and shall submit the compliance report within a period of one month from the date of issue of this letter.

Yours sincerely,

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. 387
Copy to following for further necessary action:

Dated: 26/11/2016.

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, Ministry of Environment, Forest & Climate Change, Regional Office, Dehradun, C/o Forest Research Institute, P.O. New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh


FORM-'R'
[See rule 69(1)]
Permanent Registration
Department of Industries
Office of the State Geologist
Shimla-171001

Whereas Sh. Ravinder Kumar Gupta Prop. M/s Bhawani Stone Crusher, VPO, Bajaura, Tehsil Bhuntar, Distt. Kullu, H.P. has applied for renewal of Permanent Registration of Stone Crusher unit installed in Khasra number 844 and 845, measuring 5-7 Bighas, (Pvt. land), Gram Panchayat Bajaura, Tehsil Bhuntar, Distt. Kullu, H.P. vide application dated 20.3.2020.

The Permanent Registration is hereby renewed to M/s Bhawani Stone Crusher subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of:
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.

9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The stone crusher owner shall obtain consent to operate for running of stone crusher unit from the State Pollution Control Board and submit the same to this office before the expiry of consent to operate.
11. The stone crusher owner shall comply all the directions issued by the Hon'ble NGT in O.A. No. 191 of 2014, before operating stone crusher unit.
12. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be cause of road accident.
13. The Crusher Owner shall plant at least three rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.
14. Sign, Board at a Prominent place outside stone crushing unit shall be displayed indicating the name of crusher owner, capacity of unit, date of registration of the units and also its expiry, telephone numbers of the owner and telephone number of the Mining Officer, Kullu.
15. The crusher owner shall obtain all the required statutory clearance at his own and shall operate the stone crusher accordingly as per provisions of law.
16. This permission has been granted by the Mining Officer Kullu vide letter No. Udyog/Bhu/Kullu/Bhawani St. Cr.-929 dated 19.3.2020 to lift and use about 19300 MT of usable material.
16. This Permanent Registration is valid upto 20.9.2020. The said Permanent Registration shall be deemed withdrawn in case the PCB withdraw the COP/ROC in compliance to the order passed by the Hon'ble National Green Tribunal in OA No. 358/2016-titled as Bhag Singh Vs Union of India and Others and order dated 11.3.2020 passed by the Hon'ble High Court of H.P. in CWP No. 2067 of 2019.
17. The stone crusher owner shall not operate the stone crusher unit without ROC from the Pollution Control Board.


State Geologist
Himachal Pradesh

**M/s Bhawani Stone Crusher,
Village & P.O. Bajaura, Tehsil Bhuntar,
Distt. Kullu, H.P.**

11274

20/3/2020
Dated | 2020.

Endst. No. Udyog-Bhu/Regn./Kullu-Bhawani St.Cr.

Copy forwarded to:-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-2.
2. The Mining Officer, Kullu, Distt. Kullu, H.P.
3. Concerned lease file.


State Geologist
Himachal Pradesh



H.P. STATE POLLUTION CONTROL BOARD

Regional Office: HIMUDA, Shopping Complex Hall No-5, Beasa

More- Kullu Distt-Kullu, Pin-175101 (Phone: 01902-223149)

Website: <http://hppcb.nic.in> e-mail: pcbokullu@gmail.com

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No. PCB/Kullu/ (520)/Bhawani Stone Crusher/Bajaura/ Klu/2000- 1981

Dated: 27-09-2019

To

M/s Bhawani Stone Crusher,
VPO- Bajaura, Tehsil- Bhunter,
Distt. Kullu-175125 (H.P.)

Sub: - Analysis Report and bill for the analysis of Ambient Air Sample.


Sir,

Please find enclosed herewith the Analysis **Sample Report No. A-72** dated **02.09.2019** of the sample (s) of ambient air of your unit collected on **17.05.2019**. The comparative statement showing Parameters with result is mentioned below.

Sr. No.	Report No.	Parameters	Results	Prescribed Limits	Remarks
1.	A-72	Particulate Matter	216.0 ug/m ³	600.0 ug/m ³	within limit

Bill (s). No. K-069.09.2019 Dated 25.09.2019, amounting Rs. 3600/- (Three thousand six hundred seventy only) on account of sampling testing, collection and transportation charges of the above mentioned sample (s) is/ are also enclosed herewith. **You are requested to arrange the payment against the above referred bill in the form of Demand Draft in favour of The AEE, HPSPCB, Kullu within one month.**

Encl:- A/A


(Er. Pradeep Moudgil)
Assistant Environmental Engineer
Regional Office, Kullu

O/c




H.P.STATE POLLUTION CONTROL BOARD

REG. LAB. B.B.M.B. COLONY SUNDER NAGAR DISTT. MANDI (H.P)

PHONE NO:- 01907-263940

7/11

AMBIENT AIR MONITORING REPORT

Report No.:-	A-72
Dated:-	09.09.2019
1. Issued to:-	M/s Bhavani Stone Crusher, V. P.O. Bajaura, Distt. Kullu
2. Collected By:-	JEE (Kullu)
3. Date of Receipt:-	23.05.2019
4. Sample Detail:-	Ambient Air Monitoring Sample

STACK SAMPLE

Sr.No	Sampling Point	Date of Collection	Sampling Time	Report No.	Results (ug/M ³)
1.	7 meters from conveyor belt	17.05.2019	10:40 AM- 02:40 PM	A-72	216.00 ug/m ³


STATE BOARD ANALYST



Asia Enviro Lab

(An ISO 9001:2015, OHSAS 45001:2018, & ISO 14001: 2015 Certified Lab)

AEL

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NCC etc.

Lab - H1-837, Near Pollution Control Board, RIICO Indl Area, Bhiwadi, Distt. Alwar (Rajasthan) - 301019

Ph. No. : 09694666022, 9486819911, 7737896987, Email : asiaenvirolab@gmail.com , Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/2020/SS/1702/AA/01	Reporting Date: 20/02/2020
Issued to: BEIL Research & Consultancy Private Limited	Sample I'd : AEL/20/SS/1702/AA/01 Date of Receiving : 18.02.2020 Period of testing : 18.02.2020 to 20.02.2020
Name of Project:- Sh. Bhawanl Stone Crusher	
Project Site Address:- VPO - Bajaura, Tehsil -Bhunter, District - Kullu - 175125, Himachal Pradesh.	

SAMPLE PARTICULARS:

Type of the Sample	Ambient Air Sample
Date of Sampling	17.02.2020 to 18.02.2020
Point of Sample Collection	Crusher site
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS:

Sampling flow rate (m ³ /min.)	1.20
Period of sampling (minutes)	1440.5
Total volume of air sampled (m ³)	1733.30

Sr. No.	Parameters	Unit	Results	Standards Limit	Test Protocol
1	Particulate Matter(PM ₁₀)	µg/m ³	221.5	600	IS: 5182,(P-23)

Checked By

Authorized Signatory



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced- wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph. 91177 2673766, 2673019 & 32, Fax 91 177 2673018

DATE: 10.5.2016

No. HPSPCB/PCB-ID15516

2749-57



To

Bhawani Stone Crusher Works
V&PO- Bajaura. --
District - Kullu

Sub:- **Renewal of Consent to Operate/Establish**

- 1) Validity of Previous Consent
- 2) Recommendation made By Regional officer on date
- 3) Validity of this Renewal of Consent

This Renewal is subjected to following conditions:

- > This Consent/Renewal of Consent is for:
 - a) The Compliance to the norms for emission as prescribed in schedule-1 of environment(Protection) Rules, 1986 as may be prescribed by the Board.
 - b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.
 - c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
- > Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.
- > The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.
- > Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.
- > Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.
- > Unit shall not pollute any water sources in the area like drinking, pond or well etc.
- > No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
- > The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
- > The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.



Copy to:-

The Regional Officer, H.P State Pollution Control Board Kullu for information and further necessary action please.
The PSO, HPSPCB Shimla for Information please.

FR
Bhavana
16/5/2016
EE

[Signature]
20/5/16

REGISTRATION
KULLU (H.P.)
DIRECTOR GENERAL
HIMACHAL PRADESH
STATE POLLUTION CONTROL BOARD

07/08/2015

07/05/2016

31/03/2018

Dy. No. 275 Date 08-05-16
H.P. State Pollution Control Board
KULLU (H.P.)

Dr.D.K.Sharma
Senior Environmental Engineer

[Signature]
Dr.D.K.Sharma
Senior Environmental Engineer

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph. 91177 2673766, 2673019 & 32, Fax 91 177 2673018

No. HPSPCB/PCB-ID15516

15487-89



DATE: 12-9-18

To

Bhawani Stone Crusher Works
V&PO- Bajaura
District - Kullu

1590

18.9.2018

Sub: Consent to Operate-Renewal is only under and for the purpose of the provisions of the Water Act, 1974 and Air Act, 1981

- | | |
|--|------------|
| 1) Validity of Previous Consent | 31/03/2018 |
| 2) Recommendation made By Regional officer on date | 10/09/2018 |
| 3) Validity of this Renewal of Consent | 19/01/2019 |

This Renewal is granted on the recommendation of SEE(HQ) and RO and subject to following conditions:

-> This Consent/Renewal of Consent is for:

a) The Compliance to the norms for emission as prescribed in schedule-1 of environment(Protection) Rules,1986 as may be prescribed by the Board.

b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.

c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.

-> Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.

-> The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.

-> Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.

-> Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.

-> Unit shall not pollute any water sources in the area like drinking, pond or well etc.

-> No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.

-> The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.

-> The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.

-> 1) The Consent is only under and for the purpose of the provisions of the Water Act, 1974 and Air Act, 1981 and shall in no way be used for the purpose of any other mandatory clearances/permission required to obtain by the proponent under any other law(s) or direction. 2) Unit will provide proper measures to ensure the noise level within limits as per Noise Pollution (Regulation and Control) Rules, 2000. 3) Unit will stack the debris properly and shall be dumped in the designated area (if any). 4) No spillage of the sand and bajri shall be there. 5) Proponent shall ensure regular repair & maintenance of APCDs'. 6) Any direction issued by the State Board shall be binding. 7) Unit shall not to operate stone crusher in night hours. 8) The unit shall provide proper green belts/ layer of trees surrounding the site to overcome dust /noise pollution. 9) All sand and raw material be transported in closed tippers. 10) They should not be transported along village Roads. 11) Only 9Ton be loaded in trucks as per HPPWD guidelines, since PWD Roads are designed for 9Tone. 12) The Unit shall comply all the conditions specified in the letter of Consent to Operate as granted earlier.



Er. Ajeet Kumar
Sr.Environmental Engineer

Copy to:-

The Regional Officer, H.P State Pollution Control Board Kullu for information and further necessary action please.

The PSO, HPSPCB Shimla for Information please.

Er. Ajeet Kumar

Sr.Environmental Engineer

Handwritten notes and signatures:
Ria P
18/9/18
13/9/18

Annexure R-2



Photograph01 (a.&b): Entry of crusher: wetting of road and Wind breaking wall.



Photograph 02 (c & d): Stone Crushing section under Sheet Cover/Shed behind the conveyer.



Photograph 03 (e & f): Wind breaking wall Height inside plant and back side area with well in farm.



Photograph 04 (g & h): Covering of Conveyor belt and Material transfer point with sprinklers